

March, 1966, that combat and transport Air Force aircraft of both the countries would not fly within 10 kilometres of the international border and the Cease-Fire Line, except in the case of flights for providing logistic support to border posts.

Anti-Indian Propaganda in U.A.R. Newspapers

*741. Shri M. Amersej:
Shri D. N. Patodia:
Shri Virendrakumar Shah:
Shri Meetha Lal:
Shri M. L. Sondhi:
Shri K. F. Singh Deo:
Shri P. K. Deo:

Will the Minister of External Affairs be pleased to state:

(a) whether any action has been taken on his assurance given to the House sometime back that he will take up with the U.A.R. the question of anti-Indian propaganda being conducted in its newspapers; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) and (b). This matter was taken up by our Ambassador at Cairo and with the UAR Ambassador in New Delhi. The Editor of the Paper 'Rose El-Youssef' had already apologised to our Ambassador and the UAR Foreign Office has expressed regret that this article should have appeared at all.

Rehabilitation of Disabled Jawans

*742. Shri Narendra Singh Mahida:
Shri Ramachandra Ulaka:
Shri R. K. Sanghi:
Shri Shankarrao Mane:
Shri H. D. Tulsidas:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that seven hundred disabled Jawans are likely to be released from service as invalids;

(b) if so, the details of the arrangements made by the Directorate of Re-

settlement, Ministry of Defence for their rehabilitation;

(c) whether it is also a fact that the employers in the Private Sector are not eager to employ them; and

(d) if so, whether Government propose to introduce any legislation to assist the disabled jawans to get re-employment?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat):
(a) Yes, Sir.

(b) They are being rehabilitated as and when they complete their medical treatment, by either providing them civil jobs commensurate with their qualifications, experience and residual capacity or by arranging some vocational training for them so that, on the completion of the training, they can earn their livelihood.

(c) This is true to some extent.

(d) No, Sir. Government consider that the object should be achieved by persuasion as far as possible.

Acquisition of Land for Defence Use in Jorhat

*743. Shri R. Barua: Will the Minister of Defence be pleased to state:

(a) whether the people from Naosalia and Hazari villages in Jorhat subdivision had to part with their lands including homestead lands for defence use;

(b) if so, the number of them who have not yet received compensation including shifting costs and the reasons for the delay;

(c) whether Government had agreed to pay shifting allowance to the people before they vacated their hearths and homes but the authorities have not implemented the orders; and

(d) whether Government are aware that the Army authorities occupied the lands without any acquisition or requisition notice?

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat): (a) to (c). Statement indicating the lands acquired or requisitioned and the position regarding payment of compensation therefor is placed on the Table of the House. [*Placed in Library. See No. LT-783/67.*] As will be seen therefrom, Rs. 4000 remain to be disbursed by the Collector to about five persons in respect of the land acquired for extension of Runway, while the assessment of compensation including shifting cost in respect of the land requisitioned for an Air Force project in 1966 has still to be made by the Competent Authority pending which assessment 60 per cent of the likely compensation has been disbursed 'on account'.

(d) All the occupations have been covered by appropriate authority. No land has been occupied unauthorisedly.

Reply to the Protest Note sent to Israel

***744. Shri Bhogendra Jha:**
Shri Vasudevan Nair:
Shri Atam Das:
Shri Prakash Vir Shastri:
Shri Arjun Singh Bhadoria:
Shri Ram Avtar Sharma:
Shri Y. S. Kushwah:
Dr. Surya Prakash Puri:
Shri Shiv Kumar Shastri:
Shri Narendra Singh Mahida:
Shri Hem Barua:
Shri Samar Guha:
Shri Kameshwar Singh:
Shri Virendrakumar Shah:

Will the Minister of External Affairs be pleased to state:

(a) whether India has received any reply to its Protest Note to the Government of Israel over the killing of Indian soldiers by the Israeli Forces in the Gaza strip during the recent Israeli-Arab hostilities in the area; and

(b) if so, the contents thereof? .

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) Yes, Sir. .

(b) The Government of Israel has expressed its regrets at the casualties caused but disavows responsibility for the deliberate infliction of casualties. We are not satisfied with this disavowal of Israel's responsibility and after investigations which are in progress have been completed, an appropriate reply will be sent to the Israeli Government.

Assets of Indians in African Countries

***745. Shri Jyotirmoy Basu:**
Shri P. Gopalan:
Shri E. K. Nayanar:
Shri Ganesh Ghosh:

Will the Minister of External Affairs be pleased to state:

(a) the total value of assets owned by the Indians in the African countries; and

(b) the details thereof?

The Deputy Minister in the Ministry of External Affairs (Shri Surendra Pal Singh): (a) and (b). Information in regard to assets owned by Indians in African countries must necessarily be very rough estimates. In some cases the information concerned is wholly unascertainable. Assets, specifically, of Indian citizens in these countries cannot be stated separately but these would be negligible. Such broad estimates as may be attempted, would apply generally to all persons of Indian origin. Most of these are U.K. citizens and some have taken out local citizenship of the countries concerned.

According to our information, assets owned by such persons range from approximately £1 million to roughly £20 million in some countries where there are large populations of persons of Indian origin.

Looking after of U.A.R. Interests in U.S.A. and U.K.

***746. Shri Atam Das:** Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the U.A.R. Government have requested